

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/3194/2021

This the 26th day of April, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)

1. Hilal Ahmad Wani, age 35 yrs, S/o Gh. Mohd. Wani, R/o Qazipora, Distt. Bandipora.
2. Gh. Nabi Dar, age 36 yrs., S/o Ab. Khaliq Dar, R/o Noorpora, Tral, Distt. Pulwama.
3. Mushtaq Ahmad Bhat, age 39 yrs. S/o Gh. Hassan Bhat, R/o Noor Pora, Tral Distt. Pulwama.
4. Tariq Rasool Bhat, age 35 yrs. S/o Gh. Rasool Bhat, R/o Aragam Distt. Bandipora.
5. Zaffar Rasool Bhat, age 36 yrs, S/o Gh. Rasool Bhat, R/o Aragam, Distt. Bandipora.

.....Petitioners

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu & Kashmir through Secretary to Govt. Finance Department, Civil Sectt. Srinagar/Jammu.
2. Commissioner Secretary to Govt. Works Department, Civil Sectt., Srinagar/Jammu.
3. Chief Engineer, MED, Srinagar.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [O R A L]

Hon'ble Mr. Dinesh Sharma, Member (A):

At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the

respondents to accord grade of Rs. 5100-8300 in favour of the petitioners with all consequential benefits as had been granted in favour of similarly situated employees working as Draftsman Mechanic in the respondent department.

2. In view of the limited nature of plea made by the learned counsel for the applicant, respondents are directed to consider the question of accord the grade of Rs. 5100-8300 in favour of the petitioners in accordance with rules and regulations within a period of two months from the date of receipt of a copy of this order by a reasoned and speaking order under intimation to the petitioners.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

4. No order as to costs.

(DINESH SHARMA)
MEMBER (A)

JNS

(RAKESH SAGAR JAIN)
MEMBER (J)